Form No. 4

CENTRAL ADMINISTRATIVE TRIBUNAL JABALPUR BENCH

CONTEMPT APPLICATION NO.

24/ /2005

APPLICANT(S) Smt. Namita Ghesh Vs. RESPONDENT(S) Shri P.K. Gary

ADVOCATE FOR APPLICANT(S) Shri H.S. Agrawal

ADVOCATE FOR RESPONDENT (S)

ORDER SHEET

Notes of the Registry

Order of the Tribunal

Date of presentations 09-03-2005-

This application may be Registered as C.C.P. (Civil) and listed for orders before the Beach 60 at Bilaspur (C.G.).

REGIZTRAR

Notice Issued

15.03.2005 Shri Pankaj Agrawal on behalf of Applicant by/Shri H.B. Agrawal.

Heard the learned counsel for the applicant. MX CCP No. 24/2005 is moved by the learned counsel for the applicant for non-compliance of the order passed by this Tribunal on 9.9.2004 in & No. 906/2002.

We have perused the CCP and prima facie we are satisfied that the respondents/contemners have wilfully disobeyed the orders of the Tribunal dated 9.9.04 passed in the aforesaid OA.

Hence, issue notices to XXX Shri Pramod Kumar Garg, The General Manager, South Eastern Central Railway, Bilaspur (Chhattisgarh), to explain as to why contempt of court proceedings should not be initiated under Section 17 of the AT, Act readwith Sections 11 & 12 of Contempt of Courts Act. The reply should be filed within 4 weeks. Personal presence of the alleged contemner is dispensed with for the time being.

List the matter for orders in the next circuit court sitting to be held at Bilaspur.

(Madan Mohan)

(M.P. Singh)

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ORDER OF THE TRIBUNAL

10.5.2005

Applicant by Ms. Shipra Biswas on behalf of Shri H.B. Agrawal.

Respondents/Contemners by Shri M.N. Banerjee. The learned counsel for the respondents in OA No. 906/2002 has stated that the order of the Tribunal dated 9th September, 2004 passed in the aforesaid OA has been stayed by the Hon'ble High Court of Chhattsigarh in WP No. 259/2005. The learned counsel for the respondents has these facts and also with the copy of the order of the Hon'ble High Court of Chhattisgarh. In view of the fact that the Hon'ble High Court has granted stay, this CCP is dismissed.

The notices issued are discharged.

(A.K. Bhatnagar) JM

(M.P. Singh)